

Central Administrative Tribunal  
Principal Bench, New Delhi

O.A.No.2717/2004

Tuesday, this the 9<sup>th</sup> day of November 2004

Hon'ble Shri Justice V. S. Aggarwal, Chairman  
Hon'ble Shri S. K. Naik, Member (A)

Sri Partha Sarathi Bhattacherjee  
Son of Sri Deba Prasad Bhattacherjee  
By occupation – unemployed  
Residing at:  
100/18, New Basudevpur Road Extn.  
PO PS Belghoria Calcutta – 700 056  
West Bengal

..Applicant

(By Advocate: Shri K. Chakraborty)

Versus

1. Union of India through the Secretary  
Ministry of Human Resources Development (HRD)  
Govt. of India  
Department of Secondary & Higher Education  
Indira Gandhi Indoor Stadium  
IP Estate, New Delhi-2
2. The Project Manager  
(NVS-TGT) Recruitment  
Educational Consultants India Limited  
"Ed. Cil-House  
18 A Sector, 16 A  
NOIDA 201301 UP

..Respondents

ORDER (ORAL)

*Justice V.S. Aggarwal*

The grievance of the applicant is that he is a selected candidate in the general category in TGT (Art). He contends that despite being so selected, the appointment letter is not being issued. The representation made by the applicant is also not replied to by the respondents. According to the applicant, there are no valid reasons for not giving appointment letter to him.

*VS Ag*

(2)

2. In this regard, the applicant has represented the respondents on 8.10.2004, copy of which Annexure-F with the petition.

3. Taking stock of the totality of facts, it is directed that respondent No.2 would consider the said representation of the applicant and pass an appropriate speaking order within three months of the receipt of a certified copy of the present order and communicate it to the applicant. In case the applicant has any grievance, he can thereafter take recourse under the law.

4. OA is disposed of.

S. K. Naik  
( S. K. Naik )  
Member (A)

/sunil/

V. S. Aggarwal  
( V. S. Aggarwal )  
Chairman